

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 121 OF 2015**

**Dated: 1<sup>st</sup> March 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Sasan Power Ltd.**

**.... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. M. S. Ramalinam for R-1

Ms. R. Mekhala  
*h/f* Mr. G. Umopathy for R-2

Mr. Rajiv Srivastava  
Ms. Garima Srivastava for R-3 to 6

Mr. Bipin Gupta  
Mr. Suneel Bansal for R-7 to 9

Mr. Alok Shankar for R-10

Mr. Rahul Dhawan  
Mr. Rahul Aggarwal for R-11 & 12

Mr. Anand K. Ganesan  
Ms. Rhea Luthra for R-13

Mr. M. G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal  
Mr. Shubham Arya for R-14

## **ORDER**

Learned Counsel, Ms. R. Mekhala appearing for the learned counsel, Mr. G. Umapathy for second respondent submits that the learned counsel Mr. G. Umapathy has sent a communication dated 28.2.2018 praying for two weeks' time for adjournment due to his urgent personal work.

In the light of the request made in the communication dated 28.2.2018, post this matter on **26.03.2018**.

**(S.D. Dubey)**  
**Technical Member**  
*bn/tpd*

**(Justice N. K. Patil)**  
**Judicial Member**